The 18<sup>th</sup> March, 2014.

### **RULES OF HIGH COURT OF MEGHALAYA 2013**

### PART II

#### CHAPTER - VII

# APPLICATIONS UNDER ARTICLE 227(1) OF THE CONSTITUTION OF INDIA No.HCM.II/430/2013/734.

- 1. Applications under Article 227(1) How to be moved (a) An application under Article 227 (1) of the Constitution of India shall comply as far as may be, with the provisions of Chapters III, IV and VI of these Rules of the High Court and shall also state clearly -
- (i) the name, description and place of residence of each applicant and of the opposite parties;
  - (ii) the name of the Court and Judge by whom the decree or order objected to, was passed;
  - (iii) the date or dates of the decrees or orders of the lower Courts;
  - (iv) the nature of the relief and the direction or order sought from the Courts;
- (v) the grounds on which the relief is sought and also such material facts as may be necessary for the proper determination of the case;
- (vi) where a previous application has been made on the same facts, the applicant shall give all details thereof and shall also indicate the decision thereon.
- (b) The application shall be accompanied by the order of decision (if any) complained of and on affidavit verifying the facts relief on.
- 2. **Civil Revision Petition** Such applications shall be registered as Civil Revision Petition (C.R.P). Art.227).
- 3. **To be heard by Single Judge** Such petition shall be heard by a Single Bench. However, the Presiding Judge of the Single Bench may refer the matter to a Division Bench if the matter involves substantial question of law or if he thinks that it is just as expedient to be disposed of by the larger Bench.
- 4. Admission/Motion hearing The application shall be laid before the appropriate Bench as early as possible for Motion hearing of which notice shall be given to the applicant or his agent or counsel.

- 5. Lower Court Record not to be summoned ordinarily (a) No records of a case or proceeding in possession of any Court over which superintendence is claimed shall be requisitioned except in exceptional circumstances ordered by the Court either of its own motion or upon an application made by any of the parties to the application.
- (b) Every application made under Rule 5(a) shall (unless the Court otherwise directs) be supported by an affidavit showing how the record is material to the case in which the application is made, and that the applications cannot without reasonable delay or expenses obtain a duly authenticated copy of the record or of such portion thereof as the applicant requires, or that the production of the original is necessary in the interest of justice.
- 6. **Applications to be decided on Affidavits** (a) All questions of facts arising for determination under this Part shall be decided ordinarily upon affidavits, but the Court may direct that such other evidence be taken as it may deem fit.
- (b) Where the Court orders that certain matters in controversy between the parties shall be decided on oral evidence, it may either itself record the evidence or may direct any Court or a Commissioner appointed for the purpose to record it in accordance with the procedure prescribed by law.
- 7. **Interim Stay** The Court, while granting any interim relief or stay, may impose such terms and conditions including deposit of cost as it thinks fit.
- 8. **Direction of Costs etc** The Court may in its discretion either before the opposite party is called upon to appear and answer or afterwards on the application of the opposite party demand from the applicant security in cash for the costs of the applications.
- 9. **Deposition of Costs etc** In the absence of any special direction in the judgment such security shall be deposited in, and withdrawn from the accounts department of this Court.
- 10. **Refund of Costs etc** At the conclusion of each case, the Court shall pass such orders for the refund or disposal of the security in deposit as it may consider necessary. When the Court fails to make an order, the party claiming to be entitled to the refund or payment shall make a stamped application for the purpose and it shall be laid before the Court for orders in motion.

#### **CHAPTER - VIII**

#### **RECORDS**

#### PRESERVATION AND DESTRUCTION OF CIVIL AND CRIMINAL RECORDS

- 1. Two parts of Record of a case Every record, unless otherwise provided, shall consist of two parts to be styled, respectively, Parts I and II. These two parts shall be maintained separately in stiff covers in the prescribed forms, the cover provided for Part I being coloured white and that for Part II being coloured blue.
- 2. When Part II can be destroyed Part I shall be preserved for ever and Part II for three years, after expiry of which it shall be destroyed.
- 3. Classification of Papers The distribution of the papers to the appropriate parts (Part I and II) of the record shall in all cases be made in the office before the record is deposited in the Record Room.
- 4. When period to start for calculating Weeding date The period of three years mentioned in Rule 2 above shall be calculated from the date of final decree or order which, in cases of appeal to the Supreme Court will be that of the decree or order of that Court.
- 5. **Bound copies and Unbound copies** All copies of Paper Books (both bound and unbound) in excess of the number to be preserved permanently in Part I of the High Court records as directed in these Rules, shall be kept separate from the records to which they relate and be destroyed on the expiry of the period prescribed for their preservation as under –
- (i) **Bound copies** All surplus copies of these in Civil Appeals and Death Reference Cases shall be preserved for three years from the date of the decree or order of the High Court or in cases appealed to the Supreme Court, as many copies of the paper book as may be available, shall be preserved for three years from the date of final decree or order of that Court for sale or use in any subsequent appeal, or for any other purpose authorized by the Registrar General during the period.
- (ii) **Unbound copies** All such copies as may have been printed for use in the cases of an appeal to the Supreme Court shall be preserved for two years from the date of the final decree or order of the High Court.

**Note** – In the case of an appeal to the High Court against preliminary decree the unbound copies shall be preserved for five years.

(iii) Destruction of the surplus copies of bound and unbound copies of paper book shall, as provided in Sub Rule (i) and (ii) of this Rule, be duly undertaken without any reference to litigants or advocates concerned, provided, however, that where such litigants apply to the Registrar General through their advocates for the return of such copies, the same shall be returned to such advocates; provided that the application for return is made at least one calendar month before the expiry of the period prescribed for their preservation. No notice to take back such copies will be issued from the High Court.

#### CIVIL RECORDS

- 6. **Civil Records** Part I of all civil records shall contain the following papers:
- (i) the order books;
- (ii) the memorandum of appeal;
- (iii) the copies of the judgment and decree filed with the memorandum of appeal and not inserted in the paper book of the case;
  - (iv) the memorandum of cross objection (if any);
  - (v) vakalatnamas;
- (vi) applications for substitution, addition or removal of parties, and the affidavits filed therewith;
- (vii) award or arbitrators or petitions of compromise, if given effect to in the decree, also in the case of minors or lunatics, the order of the court sanctioning the compromise;
  - (viii) remand order of the court, if any;
  - (ix) copy of the finding of the Lower Court upon remand, if any;
  - (x) final judgment of the High Court;
  - (xi) decree;
- (xii) applications for the return of documents when they have been rejected or on which special orders have been passed;
  - (xiii) paper books, two copies, when printed, and one copy when not printed;

- (xiv) any paper the preservation of which may be directed by the Presiding Judge or Judges or by the Registrar General;
  - (xv) orders of the Court other than those recorded on the order sheets; and
  - (xvi) applications for review, and orders relating to such applications.

Part II shall contain all other papers.

- **Note (i)** Certified copies of the judgment and the decree of the High Court filed with the applications for leave to appeal to the Supreme Court shall be kept in Part II.
- **Note (ii)** Copies of the judgment and decree filed with the memorandum of appeal which, or the translation of which, have been inserted in the paper book, may, with the permission of the Registrar General, be returned to the party after the disposal of the appeal.
- **Note (iii)** Exhibited documents or any other paper not received with the Lower court's record but filed in the High Court under special orders should not be deposited in the record room but returned to the parties after the disposal of the case in which they were filed. If they are not taken back before the despatch of Lower Court's record, they should be sent to the Lower Court along with its record together with a copy of the order under which such papers were filed and with instructions to that Court to return the same when returning other documents to the parties.
- **Note (iv)** Papers which are to be preserved under the rules of this Chapter shall be repaired, where necessary, at the expenses of the Court; but documents which are filed by the parties in the High Court or are filed in the Lower Court and transmitted to the High Court and which are ultimately returned to them after the disposal of the case in which they are filed shall be repaired, if an when necessary, at the expense of the party filing such documents. An estimate of the cost of repairs shall be prepared and served on the advocate for the party and the amount due under the estimate shall be deposited with the Accountant of the Court within seven days from the date of service. All cases of default as regards the deposit shall be reported to the Registrar General.
- 7. **Record of Civil Revision and Civil Reference cases** Rule 6 shall also apply mutatis mutandis, to the records of all Civil Revision cases and references.

#### **CRIMINAL RECORDS**

- 8. **Criminal Records** Part I of the record in criminal appeals, revision cases, references and miscellaneous cases shall contain the following papers :
  - (i) the order books;
  - (ii) the judgment of the High Court;
  - (iii) the memorandum of appeal (or petition for revision or letter of reference);
  - (iv) vakalatnamas;
- (v) applications for the return of documents when they have been rejected or on which special orders have been passed;
  - (vi) the judgment of the lower court;
  - (vii) paper books, two copies when printed and one copy when not printed;
- (viii) any paper the preparation of which may be directed by the Presiding Judge or Judges or by the Registrar General; and
- (ix) orders of the Court other than those recorded on the paper sheets. Part II shall contain all other papers.
- **Note** Certified copies of orders or of judgment in criminal cases filed with applications for revision or memoranda of appeal which have been inserted in the paper books of such cases, may, with the permission of the Registrar General, be returned to the parties filing them after the disposal of cases.
- 9. **Record of Bail Applications** Applications for bail and suspension of sentence and orders thereon which are treated as miscellaneous cases shall be preserved for three years from the date of the order.

## REQUISITION FOR RECORDS UNDER ORDER XIII, RULE 10, CIVIL PROCEDURE CODE

- 10. Requisition for Records under Order XIII Rule 10, Civil Procedure Code (a) Ordinarily certified copies are to be filed in respect of original papers, civil or criminal requisitioned at the instance of the parties, under Order XIII Rule 10 Civil Procedure Code, from Part I of a High Court Record. Such certified copies shall be returned with the original documents called for when the requisition is complied with. Certified copies may, however, be dispensed with in respect of (1) items (vi) and (xii) of Rule 6 of this Chapter, (2) item (v) of Rule I ibid and (3) provided the papers have been printed in the paper book of the case item (ii) and (iv) of Rule 6 and item (iii) of Rule 8 ibid.
- (b) In regard to papers of Part II of both Civil and Criminal Records, no certified copy need be demanded except under the orders of the Registrar General.

#### CHAPTER – IX

#### INSPECTION AND INFORMATION

1. Movement of Record out of Court premises prohibited :- No records of any case shall be removed from the Court building, except under an order in writing of a Judge, the Registrar General or the Deputy Registrar, or an Assistant Registrar:

Provided that if any Judge, the Registrar General, or other Gazetted Officer requires a record at his private residence, he may take charge of it.

- 2. **Inspection of record**:- Inspection of records shall only be allowed upon an application being made in the form prescribed for the purpose which will be obtainable from the forms Assistant at the rate prescribed.
- 3. **Application for inspection**:- Every application for inspection shall specify the record or paper of which inspection is desired and the name of the person or persons by whom the inspection will be made, and shall be accompanied where necessary, by the fee prescribed.
- 4. **Permission for inspection**: No record or paper of any department shall be inspected by any person other than a Judge or an Officer of the Court, except upon an order in writing of a Judge, the Registrar General, or other Gazetted Officer;

Provided that a party appearing in person in an appeal or other proceeding, or an Advocate duly authorized by a party to a case, upon filing an application in the prescribed form; inspect a record in the Inspection Room without a formal order in writing obtained under this rule, in the presence of the Deputy Registrar or the Assistant Registrar of the Court or the Superintendent.

- 5. Strangers not allowed to inspect record except as provided Under this rule or Under Right to Information Act 2005: A stranger to an appeal or other proceedings shall not be entitled as of right to inspect any record or document. He may, however, apply for an order to inspect such record or document; provided that he shall not be allowed to inspect exhibits put in evidence, except with the consent of the person by whom they were produced or his successor in interest. Every such application shall be in writing in the prescribed form (see R.2 above), shall specify the papers which it is desired to inspect, shall clearly state the reason for the inspection and shall be accompanied by the fee prescribed.
- 6. **Timings for receiving Inspection Applications** :- Every application for inspection shall be made between the hours of 10.45 a.m. and 3.30 p.m. on a Court day and between the hours of 11.00 a.m. and 1.00 p.m. on Saturdays.

- 7. **Timings and place for inspection**:- Inspection shall be allowed only in the inspection room and between the hours of 10.45 a.m. and 4.00 p.m. on Court days and between the hours of 11.00 a.m. and 1.00p.m. on Saturdays. The inspection may be made on any working day or days but must be completed within 10 days from the date of receipt of the record in the Inspection room.
- **Note (i)** Requisition for the record shall be made by the Inspection Assistant on the day the application is filed and the record shall, except for special reasons to be stated in writing be made available in the Inspection Room by the following day and in any case not later than the third day from the date of the application. If the requisition is not complied with within three days the matter shall be submitted with an explanation to the Officer in-charge for orders.
- (ii) This rule shall not apply to pending criminal cases inspection of which will be allowed in the criminal section Inspection Room.
- 8. Name of the of the person who can make inspection: Every order by which inspection is allowed shall state the name of the person who may make such inspection.
- 9. How record to be sent for inspection from the Section : Immediately upon receipt of an application for Inspection the Inspection Assistant shall send a requisition to the Superintendent of the Section in which the record of paper mentioned in the application us, and the latter upon being satisfied that the application is in order and that the person named therein is entitled under R.4, or has been allowed inspection under R.5 shall make over such record of paper to the Inspection Assistant by 10.45 a.m. on the dated not in the requisition.
- 10. No marks are allowed to be made during the inspections over the document : (a) No person inspecting a record or paper shall be allowed to take pen or make any mark on, or in any respect mutilate any record or paper which is being inspected.
- (b) Applicant may make short notes on Separate Sheets but shall on no account be allowed to make a copy of translation of any paper on the record.
- Note 1 The words "short notes" in this rule mean such brief notes or memoranda with respect to the date and nature of the documents, names of the parties, etc., as may be necessary to identify the document or record in case, a copy is required or a list of papers for inclusion in the Paper-book is to be filed.
- **Note 2** A notice in terms of this rule and Note 1 shall be hung up in a prominent place in the Inspection Room and a breach of the rule should be forthwith reported to the Gazetted Officer-in-charge.

11. Restricted entry in the room meant for Inspection : - Only officers of the Court and person authorized to inspect either under R.4 or R.5 above shall be allowed in the Inspection Room:

Provided that parties or their agent may accompany the Advocate, but the number of person shall not exceed two.

- 12. **Inspection of Registers**:- No one other than a Judge, the Registrar General, Deputy Registrar or an Assistant Registrar, shall be allowed to inspect any register of the Court or of the Officer, except on an order in writing of the Registrar General or such other Officer as may be authorized by him in his behalf, and in the presence of the officer whose duty it is to keep such register.
- 13. Record after inspection to be sent back to the concerned section :- In no case should the Inspection Assistant retain any records in the Inspection Room for more than three days of receipt of the record in the Inspection Room.
- 14. Application for information (other than under Right to Information Act 2005): Applications for information shall be made to the Deputy Registrar or such other officer of the Court as the Registrar General may depute for the purpose on any Court day between the hours of 11 a.m. and 4.30 p.m. and between the hours of 11 a.m. and 1 p.m. on Saturdays.
- 15. Amount payable on Application for Information : Applications for information shall be made in the prescribed form copies of which will be supplied at the rate prescribed.
- 16. How information to be supplied on application under rule 14: An applicant for information will submit his application with the necessary particulars as shows in the Form prescribed. The officer receiving the application shall, if the information is available fill in the information both in the upper and lower halves of the form in their proper place. If the information is not immediately available, he shall state the appropriate place the date on which the applicant should call for the information and shall make over the lower portion of the form to the Applicant. Upon the Applicant calling for the information on the date stated he shall supply the information in the appropriate place, and an acknowledgment for the same being obtained on the upper portion of the form which shall be preserved in the office for the period prescribed from time to time.
- **Note (i)** Searching fees shall be levied on applications for information as in the case of applications for copies. An application will not be considered as complete till the searching fee, as necessary under the rules, has been paid.
- 17. When the information to be supplied :- Information shall ordinarily be supplied on the next open day after the application.

**Note (i)**:- Information requiring anything but short answers shall not be given. If any extract from the record or substance of any order or decrees or other document is desired, the proper course is to apply for a copy.

**Note (ii)** :- Defective applications and applications in which the information asked for cannot for any reason be given, shall be rejected subject to the orders of the Registrar General.

#### CHAPTER – X

#### **DEPOSIT AND PAYMENT OF MONEY**

- 1. Depositions in the Court to be made to the Accountant :- All money required to be paid or deposited under these rules other than paper-book costs shall be paid to the Accountant of the Court with a challan in the Form prescribed.
- 2. **Deposition box to get challans passed**: The challan before it tendered at the Treasury or the Bank must be placed in the box provided for the purpose at the counter in the Accounts Department. If the challan is founded to be in order, it shall be numbered serially and entered in the challan Register and then signed by the challan Assistant and the Accountant.
- 3. Deposition to be made within time after challan passed :- All challans tendered shall be made ready for delivery to the advocates or parties concerned so as to enable them to deposit the money in the Treasury or the Bank on the day on which the challan is issued. If the party concerned fails to tender the challan at the Treasury or the Bank on the day of the issue, a fresh cahallan must be taken out on the following day, unless the time within which the deposit should be under the rules of the Court has expired, in which case the money will be accepted without an order of competent authority:

Provided that if for sufficient cause beyond his control, as to which he shall satisfy the Registrar General by a proper application setting out the cause, an advocate or party in prevented from tendering money under R. 1 and 2 by the hours fixed, and the deposit, if made on the following date, would be out of time, the Registrar General may direct the money to be received by an officer of the Court and such acceptance shall be deemed to be a valid deposit on the day on which it is accepted. The money so accepted shall, if deposit is under R. 2 of this Chapter be remitted to the local Treasury or the Imperial Bank by the

Courts office on the following day with the challan duly held in and tendered by the advocate or the party when depositing the money.

- 4. **Depositing acceptable during office hours** :- The time by which deposits must be made under R. 1 and challan must be placed in the box in the Accounts Department under R. 2, shall be fixed from time to time by the Registrar General having regard to the Courts office hours and those observed by the Treasury or the Bank.
- 5. Communication to be made after deposition: On receipt on the advice of payment from the Treasury or the Banks, the fact that a deposit has been made should be communicated to the Appeal Section.
- 6. Cash deposit not to be retained more than Rs 500: Money received in connection with the sale of paper-books, cause lists and forms must be forwarded by the Accountant to the Treasury or the Bank, together with a challan, for credit to Government as soon as the total amount reaches `500/- or more.
- 7. **Deposition only under orders** :- No money should be paid out of Court, except under an order of a Judge, the Registrar General, the Deputy Registrar or an Assistant Registrar.
- 8. **Surplus** :- Any surplus remaining after deducting the costs actually required in connection with the preparation of paper-books from the amount deposited with the Accountant of the Court may be refunded, in accordance with these rules upon request, to the party concerned by whom the deposit was made, or to the Advocate of such party.
- 9. **Refund** :- Applications for refund in form prescribed shall be signed by the party concerned or by his advocate.
- 10. Certificate of the Accountant: No such application shall be presented unless it bears upon it a certificate in writing, dated and signed by the Accountant of the Court, that there is no stop-order in force affecting such money, or any part thereof, and stating the precise amount for the payment of which out of Court an order may be made.
- 11. Contents of Application for refund or receiving payment out of deposition:

  Every application for the payment of money out of Court shall state –

- (a) the name of the advocate making the application or the description and address of the applicant claiming to be entitled to the money (if the application is made by the party in person);
  - (b) the capacity in which such applicant claims to be entitled to the money;
- (c) the cause, appeal, matter or proceeding in which or the date of the order under which, the money to which the application relate was paid into Court;
  - (d) the precise amount for the payment of which an order is applied for.
- 12. Application must be signed by the Applicant or his Advocate or person authorized: Every application for the payment of money shall be presented by the applicant claiming to be entitled to receive such money, or by an advocate acting on behalf of the applicant, or by the recognized clerk of such advocate. In all cases in which the application is not presented by the applicant, it must be signed by the advocate claiming to be entitled to receive such money.
- 13. **Defective Application how to be dealt**:- If application for refund appears to be defective, a Judge or the Registrar General may make such order thereon as he considers proper, refuse to make an order thereon or order that notice to show cause shall issue to any person or any persons concerned in such application.
- 14. Repayment order must be signed by the Deputy Registrar :- No payment shall be made under an order under R. 13 except upon a repayment order signed by the Registrar.
- 15. Refund of Government promissory notes: When an application is made for the refund of Government promissory notes deposited as security in an appeal to the Supreme Court, the applicant shall deposit with the Accountant a prescribed withdrawal fee.

#### **CHAPTER - XI**

#### APPLICATIONS FOR REVIEW OF JUDGMENT

- 1. **Provisions of Chapter IV to apply** The provisions of Chapter IV shall apply, so far as may be, to every application for review.
- 2. **Grounds to be set forth** Every application for review of judgment shall set forth plainly and concisely the grounds on which a review is sought, and shall contain a certificate by an advocate of the Court similar, mutatis mutandis, to that prescribed in appeals from appellate decrees.
- 3. **Discovery of new evidence how to be placed** When the application for review proceeds on the ground of a discovery of fresh evidence, certified copies thereon of the documents, if any, relied upon, shall be annexed to the application, together with an affidavit setting forth the circumstances under which such discovery has been made.
- 4. **Review application how to be presented** Every application for review of the judgment shall be presented to the Stamp Reporter, who will certify thereon whether the petition is in due form, within time and properly stamped, or that it is irregular, and shall return the petition with such certificate.
- 5. **Before whom to be presented** Within seven days of the return of the application by the Stamp Reporter, the applicant, either in person or by an advocate, shall present the application by way of motion in open Court before the Hon'ble Judge concerned, and in the case of Division Bench to the Division Bench of whose judgment a review is sought, or if the Judge of such Division Bench be not sitting together, to the senior of such Judges who may be then attached to the Court and present.
- 6. When to be presented before Chief Justice If an application for review of a judgment cannot be heard in the manner provided in Order XLVII, Rule 5, Civil Procedure Code, such application shall be presented by the applicant or his advocate with the certificate of the Stamp Reporter as required by Rule 4, to the Chief Justice, who shall provide for the hearing of the application.

- 7. **Notice to opposite party** If notice is issued to the other side, the applicant for review shall, before hearing, file a duplicate typed copy of the application, together with two typed copies of each of the following documents :
  - (i) the judgment or order complained of, and decree, if necessary;
  - (ii) any affidavit filed with the application;
  - (iii) any affidavit in reply;
- (iv) when the applicant proceeds on the ground of a discovery of fresh evidence, the documents, if any, relied upon together with an affidavit setting forth circumstances under which such discovery has been made.

#### CHAPTER - XII

#### COPIES

- 1. Parties entitled to copies A plaintiff or a defendant who has appeared to the suit, is entitled, at any stage of the suit, to obtain a copy of the record of the suit, including exhibits which have been put in and finally accepted by the Court as evidence.
- 2. When strangers entitled to copies (1) A stranger to a suit, after decree, obtain, as of course, a copy of the plaint, written statements, affidavits, and petitions filed in the suit, and may, for sufficient reason shown to the satisfaction of the Registrar General, obtain a copy of any such document before decree.
- (2) A stranger to a suit may also obtain, as of course, a copy of any judgment, decree, or order at any time after it has been passed or made.
- (3) A stranger to a suit has no right to obtain a copy of exhibits admitted in evidence, except with the consent of the person by whom they were produced or his successor-in-interest. He may obtain copies of other documents in which he has an interest, including depositions for bona fide use in the Courts and case maps, at any time after they have been proved.
- 3. Advocate of party entitled to copy Every advocate engaged in any case shall be entitled to obtain from the Court's office a copy of the whole or any part of the proceedings and evidence in the case on depositing the estimated cost of such copy.
- 4. **Copy to be certified** Every such copy shall be examined and certified as correct before it is issued from the Court.

- 5. Copies of documents other than in English or vernacular language of State, and the photo copies (1) If the document to be copied is written in Persian or any language other than English or the Vernacular language of the State, a special rate may be fixed by the Registrar General.
- (2) In case of Photostat/Xerox copy referred to in Rule 38 of Part IV of the Chapter XIII, of any page consisting of more than 150 words cost of two folios and where the words are not exceeding 150 cost of one folio may be realized.
- 6. **How many words allowed in one folio** A folio shall consist of 150 English words or 200 vernacular words, 3 figures counting as one word.
- 7. **Search fee** In addition to the foregoing charges a searching fee of `1/- shall be charged on each application for copy if the record of the case has been deposited in the Record Room :

Provided that one searching fee shall be charged for any number of copies taken from the same record and included in the same application.

- 8. No search fee from the Government Copies of decrees, judgments or other papers required for bona fide Government purposes will be supplied to Government officers on payment of the usual charges for copying, no searching fee is being levied and no charge is being made for examination.
- 9. When free copy of judgment in criminal cases Copies of judgment convicting Government officers of criminal offences, as well as copies of judgments of acquittal and orders of discharge, will be supplied on plain paper free of charge on the application of the Head of the Department concerned.
- 10. How copies to be provided to the Press Copies of any judgments, civil or criminal, passed by the High Court in its appellate jurisdiction, may be supplied to the Press on formal application being made, after payment of the usual searching fee and copying charges and under the same conditions and restrictions as those under which copies of judgments in civil appeals are supplied to the parties.
- 11. **Copies to the Law Journals** The Editors of the Indian Law Reports, and other law Journals and public bodies, as may be approved by the Chief Justice from time to time, may be allowed to make copies of judgments free of charge; provided that the copies

are made by their own agents, using their type writers and stationery and that such copy work is done in the presence of the Superintendent of the copying section; and, provided further that applications for such copies are made within twenty one days of the disposal of the case :

Provided that nothing containing in this Rule shall affect or limit the power of the Court to withdraw or modify, at any time, any privilege or concession, granted under these Rules or otherwise, without any reason being given for such withdrawal or modifications.

12. Power of the Chief Justice to allow copies free of charge – Notwithstanding anything contained in Rule 11, copies of judgments may also be supplied to approved law journals and other public bodies, either at concessional rate or rates, or free of charge as the Chief Justice may, by order determine on their applying for the same in the prescribed form and after paying the prescribed fee.

Provided that the Chief Justice may, by order dispense with the application and the fee in appropriate cases.

- 13. Fee In the case of certified copies, the fee will be as follows:-
- 1. For copies of judgment/order/Document `100/- (Rupees One hundred) each.

The above mentioned amount will be deposited by the applicant before the Superintendent of the Copying Section and the Superintendent will issue a receipt thereof.

Provided that no carbon copy shall be certified as true copy.

Certified copies will be supplied either in the form of Xerox copies or Computer prints or Typed copies according to convenience of the Copying Section.

- 14. How uncertified copy to be converted into certified one Uncertified copies may be converted into certified copies after comparison with the originals upon the application of the person to whom they have been granted and upon filing with such application the necessary Court-fee stamps required by law.
- 15. **Extra charges for urgent copy** When an applicant requires his copies before the expiry of three days, an extra fee of `20/- shall be charged on all copies so furnished, to be levied from him by a Court-fee stamp, which should be affixed to the application for the copy and be entered in the Register for the Court-fee stamps.

- 16. Amount realized for copy to be credited in Government Account Amount per folio charged for copies shall be credited to Government on account of the salary of examiners etc.
- 17. Charge for copies of Maps and Plans In the case of maps and plans, the charge shall be fixed by the Deputy Registrar with reference to the difficulty of intricacy of the work to be done. Two thirds of the amount will be paid to the mappist and will include the cost of materials; and the remainder will be credited to Government on account of examination-fee.
- 18. Timings for receiving Application for copies Ordinary applications for copies shall be made to the Superintendent of the Copying Section on any Court day between the hours of 11 a.m. and 3.30 p.m. Applications bearing the expedition fee prescribed in Rule 15 of this Chapter may, however, be made at any time during office hours.
- 19. For obtaining application forms for copies Applications for copies shall be made in the prescribed form, copies of which will be supplied at 100 sheets per fifty rupees.
- 20. Copies to be prepared only after payment of requisite Court-fee The preparation of the copy will not be commenced until the applicant has supplied in full the Court-fee stamps and the necessary number of folios will not be notified in the course and in the manner prescribed by these Rules.
- 21. When copy refused on any ground, application to be returned In the event of an application for a copy being refused, an endorsement to the effect shall be made on the application form which shall then be returned to the applicant.
- 22. Court fee payable to be endorsed by Incharge Copying Section On order being passed granting an application for a copy, the Incharge of Copying Section shall at once, if possible, or during the same day, but not later than the following day ascertain the amount of Court-fee stamps payable for the copy applied for and the number of folios required for its preparation.

- 23. **Number of folios required to be calculated with care** The number of folios required should be carefully calculated so as to obviate the necessity for obtaining additional folios from the applicant.
- 24. When documents of which copy sought is not traceable If, owing to insufficient or incorrect description, the document cannot be traced, the application should be endorsed and submitted at once to the Deputy Registrar or other officer of the Court for orders.
- 25. Court fee payable for copy to be mentioned in the Register On receipt of the estimate as to the number of folios required, the Incharge of the Copying Section shall enter the amount of Court-fee stamps and other charges in the middle column of the application, and shall notify the amount in the prescribed register not later than the next following day.
- 26. In case of delay in filing folios If the stamps and folios are not filed within three days of the notification in the prescribed Register, the application shall be rejected by the Deputy Registrar or other officers of the Court, but in a genuine case, the Registrar General may condone delays in the filing of requisites.
- 27. Entry of date when the copy is ready to be made in the folios When the stamps and folios are filed, a note to that effect, and the date, shall be entered in place provided in the application for the purpose and the applicant shall be required to sign this entry. The date on which the copy will be ready shall also be noted in the appropriate column of the application form and a corresponding entry shall be made by the Superintendent of the Copying Section in the counterfoil of the application. The applicant shall retain the counterfoil and it shall be his duty to attend on the date fixed for the purpose of receiving the copy.
- 28. Extra court-fee required to be notified If and when it is ascertained that extra court-fee or extra folios for copies are required, the amount of such court-fees or folios should be immediately notified in the prescribed register and shall be put within seven days on such notification.
- 29. **Nothing on the reverse of folio** When the applicant complies with Rule 28, a note should be made to the reverse of the counterfoil showing the date and number of

extra folios and the date and number and the value of extra court-fees filed. This note shall be signed both the applicant and by the Incharge of the Copying Section.

- 30. **Signature of Copyist and examiner** Every copy must bear the signature of the copyist making it and the date on which the copy was completed. It must also bear the signature of the Assistant who examined the copy and the date on which such copy was examined.
- 31. **Time for furnishing folio** In ordinary circumstances, a copy shall be furnished not later than 1 p.m. on the fifth days after the necessary court-fee stamps and folios have been put in.
- 32. **Unused folios to be returned** On receipt of the original application, the Incharge of the Copying Section shall attach to it the copy and all unused folios. On the applicant's appearance with the counterfoils, the Incharge of the Copying Section shall make over to him the copy and unused folios, taking his receipt in the counterfoil of the applications which he will retain in his custody.
- 33. **Destruction of folio after one month** Should the applicant, in case, fail to appear to claim either the copy or the unsound folios before the last day of the month succeeding that on which the copy was ready for delivery or should he fail to put in the extra court-fees or extra folios within the period prescribed in Rule 28, such copy and unused folios shall be destroyed.
- 34. In case of refusal of copy folio to be returned In any case in which a copy is refused, or cannot be granted the folios supplied by the applicant shall be returned to him when he is so informed.
- 35. **Seal of Court certifying true copy** A certified copy shall bear the seal of the Court and shall be "certified to be a true copy" and be signed in fully by an officer authorized to do so by the Registrar General. The Certifying Officer shall append to his signature the words "authorized under Section 76, Act 1 of 1872".

**Note** – Uncertified copies shall only be marked as "Examined", and initialed by the Examiner.

- 36. **Particulars on the back of the copy** When a copy of a decree, judgment or order is granted, the following particulars shall be recorded on the back of the copy itself, and in the form given below :
  - (i) Date of application for copy
  - (ii) Date of notifying the requisite number of folios and stamps
  - (iii) Date of delivery of the requisite folios and stamps
  - (iv) Date on which the copy was ready for delivery
  - (v) Date of making over the copy to the applicant
- 37. Free of cost copy required by other High Courts A copy of any judgment of this Court when required by any other High Court may be supplied free of cost.
- 38. **Urgent Application** In case of urgent application for certified copy of judgment or order, Xerox/Photostat copy of the same duly certified by an officer authorized to do so by the Registrar General may be supplied to the applicant.

By Order,

**REGISTRAR GENERAL** 

## APPENDIX - I

## FORMS (CIVIL)

[Note : Only those Forms which are specifically mentioned in the rule have been incorporated in this Appendix]

FORM NO. 1 (Civil) Rule 41 & 44 of Chapter VI HIGH COURT OF MEGHALAYA

Civil Appellate Jurisdiction

Appeal Form			20
Filed on 20N	10 OT 20		
Of the Court of the			
			.Appellant
	\	ersus/	
		F	Respondent
of the court of the	in the abov	e-mentioned t, and whereas	eferred to this court against the and whereas the necessary the day of 20 has beer
		• •	out of, and under the seal of this ing to appear therein;
			varded to the for service to this court his return of service
And it is further of him of this order, transmi			in one week from the receipt by ed with the case.
Dated this [	Day of in t	the year one the	ousand nine hundred and

Deputy Registrar

## FORM NO. 2 (Civil)

Rule 31, Chapter VI

Τo

The Speaker of the House of People,

Parliament House, New Delhi

The Chairman of the Council of States,

Parliament House, New Delhi

The Speaker, Legislature Assembly,

Meghalaya, Shillong

Dated:

Subject — Description of the case.

Sir,

In the above proceeding, the appellant/respondent proposes to rely upon the documents specified in the Annexure which are in the custody of the House of the People/Council of States/Legislative Assembly. I have to request you to move the House, if you have no objection, to grant leave for the production of documents in the High Court and, if such leave is granted to arrange to send the documents/certified copies of the documents so as to reach the court on or before...... by the registered post (A.D) or through an officer in the Secretariat of the House.

Registrar General

High Court of Meghalaya

**ANNEXURE** 

Document to be specified here

# FORM NO. 3 (Civil)

Rule 31, Chapter VI

То
The Speaker of the House of People,
Parliament House, New Delhi
The Chairman of the Council of States,
Parliament House, New Delhi
The Speaker, Legislative Assembly,
Meghalaya, Shillong
Dated
Subject-Description of the case.
Sir,
In the above proceeding, the appellant/respondent proposes to examine

Yours faithfully,

Registrar General,

High Court of Meghalaya

ANNEXURE (Matters of evidence to be specified here)

# FORM NO. 4 (Civil)

Notice to respondent of the day fixed for the appearance in appeal

[Order 41, Rule 14, Code of Civil Procedure]

## IN THE HIGH COURT OF MEGHALAYA

IN THE HIGH COURT OF MEGHALAYA
Appeal from No of 20 valued at `
Appeal from the Of the court of the of dated the 20
Appellant
Verses
Respondent.
To,
Take notice that an appeal from the Of the of in this case has been presented by Advocate for the above mentioned appellant, and registered in this Court; and that the day of 20 (corresponding with the of 13 B.S.) has been fixed for the entering of appearance. The appeal will be heard as soon thereafter as the business of the Court may permit, but no notice of such further date shall be given except the inclusion of the appeal in the daily cause list.
If no appearance is made on your behalf, by yourself, your advocate, or by some one by law authorized to act for you in this appeal on the date of appearance, above mentioned or before such later date on which the appeal may be heard, the appeal will be heard and decided ex-parte in your absence.
Signed and sealed by order of the Court this 20.
Donub / Donibus
Deputy Registrar

### FORM NO. 5

Pule 3 Chanter V

Raic 9, Chapter V
SERVICE ON RESPONDENT NO(s):
ISC CASE/REVIEW APPLICATION/WRIT APPEAL NO

NOTICE FOR OF 199 .... CIVIL RULE/M HIGH COURT OF MEGHALAYA (Civil Jurisdiction) In The Matter of: AND In The Matter of: .....Petitioner/Appellant -Versus-

To,

TAKE NOTICE that a Writ Petition/Misc. Petition/Review Application/Writ Appeal, a copy whereof along with a copy of the order passed by this Court thereon are annexed hereto, has been filed by the above named petitioner/appellant and that you are hereby called upon to appear and show cause as directed in the aforesaid order within 14 days of service of this notice,. The matter will be heard soon thereafter as the business of the Court may permit, but no notice of such further date shall be given.

......Respondent(s)/Opp. Party

If no appearance is made by yourself or by your advocate or by someone by law authorised to act on your behalf on the date of appearance/hearing, the matter will be heard and decided exparte in your absence.

Signed and sealed by order of the Court on this the ....... day of .. .. .. 20.....

This Rule is made returnable by:

Asstt. Registrar

High Court of Meghalaya

# FORM NO. 6 (Civil)

## IN THE HIGH COURT OF MEGHALAYA

Civil Appellate and Revisional Jurisdiction

Civil No 20				
Appellants/F	Petitioners			
-Versus-				
Responde	nt/Opposite Party			
We direct thatformal order follows.				
	(Sd.)			
	(Sd.)			
Dated the 20 Ju	dges			
Memo No.				
Copy forwarded to of of	for information and necessary action.			
	By order of the High Court			
	Deputy Registrar			
	Assistant Registrar			
High Court:				
Civil Appellate Jurisdiction				
the 20				

the time of hearing.

## FORM NO. 7

(Civil)

## IN THE HIGH COURT OF MEGHALAYA

WRIT APPEAL NO OF
Appellants
Rank in Writ Petition
Versus
In Civil Rule No of of
<u>Petitioners</u>
In Writ Petition
Versus <u>Respondet</u>
in Writ Petition
Writ Appeal presented against
judgment and order dated
of learned Single Judge in Civil
Rule No of
Para 1 : Facts of the case.
Para 2 : Contentions of the petitioner before the Single Judge.
Para 3: Contentions of respondent (opposite party) before Single Judge.
Para 4: Points which arose for decision before Single Judge.
Para 5: Conclusions and decisions of Single Judge.
Para 6: Grounds on which the conclusions and decisions of Single Judge are
challenged.
Para 7: Relief sought in appeal. State if conclusion and decisions of Single Judge are to be set aside wholly or in part or in what manner and to what extent.
I, Advocate for the appellant do hereby certify that the grounds set forth above are good grounds of appeal and I undertake to rely on the same at

<u>List o</u>	f papers:**	(Adv	ocate)
1.	List of Dates	_	1
2.	Chronology of events with Synopsis	_	1
3.	Memorandum of Appeal	_	1
4.	Certified copy of the Judgment	_	1
5.	Authenticated copy of the Civil Rule/ Writ Petition with relevant annexures	-	1
6.	Copy of the affidavit-in-opposition	_	1
7.	Counter – Affidavits	_	1
8.	Other relevant papers filed by the party in the relevant Civil Rule/Writ Petition	-	1
9.	Vakalatnama	_	1
10.	Extra copy of Memorandum of Appeal	_	1
	And the documents mentioned in S1.No.3 to 8		

Note— "All papers/Documents are to be neatly typed on azurelaid paper".

# FORM NO. 8 (Civil)

## **NOTICE FORM**

## *In Letters Patent Appeals*IN THE HIGH COURT OF MEGHALAYA

Civil Appellate Jurisdiction NOTICE

Appeal No or 20 under C1. 15 of the Letters Patent.					
In					
Appeal from Appellate Decree No of 20					
Versus Respondent					
Take notice that the above-mentioned appeal under C1. 15 of the Letters Patent has been filed in this Court on behalf of the above named appellant by his advocate					
Dated this the day of 20					
Deputy Registrar					

# FORM NO. 9 (Civil)

## NOTICE FORM *In Letters Patent Appeals*

## IN THE HIGH COURT OF MEGHALAYA Civil Appellate Jurisdiction

Appeal No Of 20 under C1. 15 of the Letters Patent arising from difference of opinion in Appeal from Decree No of 20
Appellant
Versus
Respondent
То
Take notice that the above-mentioned appeal under C1. 15 of the letters patent arising from difference of opinion between the Hon'ble Mr. Justice
Dated this day of 20
Deputy Registrar

## FORM NO. 10

(Civil)

### THE HIGH COURT OF MEGHALAYA

## Appellant's list

PART I

Paper other than exhibits and those included in the Rules of the High Court, upon which the decision of the appeal depends and which the appellant desires to have included in part I of the paper-book at his expense.

	Appeal from Origi	nal Decree/Order No	of 20	
			Appellant	
		Versus		
			Respondent	
	The list should be	filed by the appellar	nt within three weeks/one w	veek after service of
the no	otice.			
Serial	Number on	Description and	Whether the whole or	Remarks
No	the record	date of paper	portion and, in case	
			of a portion, what	
			portion to be inserted	
			in the paper book	

### PART II

(This list of exhibits to be inserted in part II of the paper book at the expense of the appellant)

The list of exhibits should follow the order of the exhibit mark. A correct and full description of such documents must be given.

S1.No.	Exhibit mark On the record	Description and Whether and Remarks date of document whole or portion and, in case of a portion, what portion to be in- serted in the paper book			
I,					
Date	20	Signature of advocate			
		for the Appellant			
		Name			

Address (with post office)....

## FORM NO. 11 (Civil)

### THE HIGH COURT OF MEGHALAYA

### Respondent's list

### PART I

Paper other than those inserted in the Appellant's list, which are relevant to the subject matter of the appeal, and to which the respondent desires that reference shall be made by the Court at the hearing of the appeal.

Арре	eal from Original D	Decree/Order No	of 20
			Appellant
		Versus	
		Res	pondent
Unde	er Rules of the Hig	h Court, this list should	be filed by the respondent within three
weeks/one	week after servic	e of the notice and sh	ould contain the papers to be included,
at the cost	of such responder	nt, in the paper-book of	f the above appeal.
S1.No.	Number on	Description	Whether the whole Remarks
	the record	& date of paper	or portion and in
			case of a portion,
			what portion to be
			inserted in the
			paper-book

## PART II

(The list of exhibits to be inserted in Part II of the paper-book at the expense of the Respondent)

(The list of exhibits should follow the order of the exhibit mark. A correct and full description of such documents must be given).

S1.No.	Exhibit mark Description and on the recorddate of document	Whether the whole Remarks or portion and, in case of a portion, what portion to be inserted in the paper-book	
nave exam High Court this appeal	ined this with reference to the prov , and declare that in my judgment	for the respondent do hereby certivisions of `. 25, Chapter IX of the Ruluit is necessary to include in the paperocument included in this list in order	es of the r-book of
Date	ed 20	Signature of Advocate for the Respondent	9
		Name	
		Address (with post office)	

## FORM NO. 12

(Civil)

The following First/Second Appeals from Orders/Decrees/Cross Objection have been registered on .........

Serial No. 1	Appeal No. and year 2	Name of Appellant/ Cross objector 3	Name of Appellant's/ Cross objector's Advocate 4
High Court, of Meghalaya The 20		Superintendent of F.A./S.A. Section	

# FORM NO. 13 (Civil)

## Rule 52, Chapter VI

### THE HIGH COURT OF MEGHALAYA

### General Warning List

The following appeals are ready for hearing and will be transferred to the Weekly Cause List on the expiration of fourteen/seven days from the date of the list.

S1. No.	No. and year of appeal	Advocate for appellant	Advocate for respondent	Remarks
1	2	3	4	5
Shillong				
Dated			Superintendent.	

(Civil)

Rule 77, Chapter VI Form of application for copy

Space for searching

court-fee

Space for expedition

fee

stamp on application

fee

IN THE HIGH COURT OF MEGHALAYA

**Appellate Jurisdiction** 

Serial No.

Application for <u>Urgent</u> copy Ordinary

Versus  Wessus  Respondent/Opposite party  Description of document of which  a copy is wanted, with date when  Application is made by the  undersigned for certified/uncertified	* No of 20	
Versus Respondent/Opposite party  Description of document of which a copy is wanted, with date when necessary  Copy marginally noted document from the High Court/Lower Court file in the above case which was disposed of/is still pending on  The following stamps and		Appellant/Petitioner
Description of document of which a copy is wanted, with date when necessary  necessary  Application is made by the undersigned for certified/uncertified copy marginally noted document from the High Court/Lower Court file in the above case which was disposed of/is still pending on  The following stamps and		
a copy is wanted, with date when necessary copy marginally noted document from the High Court/Lower Court file in the above case which was disposed of/is still pending on The following stamps and		Respondent/Opposite party
stamp sneet are nied.	Description of document of which a copy is wanted, with date when necessary	undersigned for certified/uncertified copy marginally noted document from the High Court/Lower Court file in the above case which was disposed of/is still pending on The following stamps and
		samp sheet are mean

Datad	$\gamma$	
Dated	 ZU	

Signature of applicant

		J 11
Office Report	Estimate of cost	Estimated stamps, etc.
The copy will	(excluding stamps and	modified on
cover sheets	stamp-sheet filed)	Estimated stamps etc.,
	is`.	supplied on
Searching fee	Stamp-sheets at	Applicant's signature
Required is not		Copy will be ready on
•	Court-fee stamps	Record received on
	At	Copy actually ready on
	Stamp for authentica-	Copy delivered on
	tion.	
Superintendent	Extra stamp for	

urgency

Searching fee in

stamps

Total

Superintendent, Copying section

Serial No	Received copy on20	Received copy on20 with unused stamps		
	and stamp-sheets.			
Received an application	n for copy valued at `			
bearing the above num	ber.			
Estimated stamps and	stamp-sheets valued			
At ` supplied on 20				
To attend for copy on .	20			
Dated 20		Applicant		
		Superintendent		

Note — The application will not be considered as complete until stamps and costs have been supplied in full, which must be done within seven days of the date of the estimated. All enquiries and complaints shall be accompanied by this counterfoil. It will have to be given up when the copy is delivered.

(Civil)

#### THE HIGH COURT OF MEGHALAYA

	Appeal from Orig No of From decis	20	e/Orders		
					esq.
					Judge
Dated the	20	Versus	_		
For Appellant — Mr  For Respondent — Mr  Date of institution of Suit  Date of Lower Court's judgment  Date on which the appeal was presented  Date on which the appeal was decided  Date on which the decree was signed  Translated by  Translations examined  Edited by  Proofs examined by		T T T T	The The The The		
				Party	

# FORM NO. 16 (Civil)

Rule 22, Chapter XII

Registrar of information to applicants as to stamps and folios necessary for copies applied for.
To be supplied within 7 days

Date of entry in this Register
Serial number of application
Case number
Name of applicant
Number of impressed stamp sheets at `
Number of adhesive stamps at `
Fee for authentication
Searching fee
Expedition fee
Remarks

# FORM NO. 17 (Civil)

Register of licensed clerks employed by advocate of the High Court

- 1. Licence No.
- 2. Name of licensed clerk
- 3. Father's name
- 4. Residence of licensed clerk.
- 5. Date of licence
- 6. Name of Advocate by whom employed
- 7. Remarks

Note — Not more than two or three names should be entered on each page, and as each renews his licence from year to year the date of each renewal should be entered on the same page in Column 5.

# FORM NO. 18 (Civil)

Licence for advocates' clerks, other than articled clerks, High Court licence (Not transferrable)

No Advocate, during the year		
		Dated 20
Licensing authority	residing a ed and to act as th	Son of
To the Licensing Author Please renew for	ority Year	Date of renewal and Renewing Officer's Signature
Signature of the Advocate		

(Civil)

Rule 2, Chapter VIII

#### IN THE HIGH COURT OF MEGHALAYA

(Civil Appellate Jurisdiction)

Title Page

PART I

(This file must be preserved for ever)

(This file must be preserved for eve
of 20
Appellant
Versus
Respondent
ourt ne Court

# FORM NO. 20 (Civil)

Rule 2, Chapter VIII

#### IN THE HIGH COURT OF MEGHALAYA

(Civil Appellate Jurisdiction)

Title Page
PART II

(This file must be destroyed at the end of 3 years)

The above period shall be calculated from the date of the final decree or order, which, in cases appealed to the Supreme Court will be that of the decree or order of the Supreme Court.

Appeal from No of	20
Vers	
Date of decision of High Court Date of decision of Supreme Court	

(Civil)

# Rule 2, Chapter IX IN THE HIGH COURT OF MEGHALAYA

(Civil Appellate Jurisdiction)

- (1) Serial No. and date of application .......
- (2) Date when requisition for the record made by the Inspection Assistant [same date as in the item (1) above]
- (3) Date of receipt of record by Inspection Assistant [3 days from the date mentioned in item (2) above]

Pr fro pr ac of re		Inspection fee  Provided that no fee shall be levied from parties to appeals or other proceedings in the Court, or their advocates, for inspecting the records of such appeals or proceedings if the records relating thereto have not been deposited in the record-room of the court.		
	lumber year Description of the papers of which inspection	Name of person or persons who will inspect the is required record (not exceeding three) including the Inspecting Advocate		
The 20		Signature of the Advocate for		
Note — If the must say so in the ap		party appearing in person in a case, he		
Section				
Please s	supply the record.	Superintendent		

(Civil) Rule 16, Chapter IX

#### Application for Information

Serial	No		Space for searching Fee
*Re:	<u>Appeal</u> <u>Rule</u> <u>Dist</u> Revision Pro		No of 20
1.	* Nature of Information * The 20	required	Signature of Applicant
2.	Date when the applicant	will call for the informa	tion:
3.	Office report regarding in The 20	nformation:	
			Signature of Officer supplying information
4.	Information received on The 20	:	Signature of Applicant
To be	perforated		
*Re:	<u>Appeal</u> No <u>Rule</u> <u>Revision</u>	of 20 <u>District</u> <u>Province</u>	
5.	Date by which informati	on is to be ready	
6.	Information: Su	ipplied on	
	*To be filled in by the a	oplicant.	

Signature of Officer supplying the information

Note — A searching fee will be charged on all applications, if the information required will necessitate a search in the record room of record of the appeal or proceedings from which the information can be obtained.

# FORM NO. 23 (Civil)

То					
	The Registrar General, High Court of Meghalaya, Shillong				
	Challan No	Dated Shillong, the Day of 20			
Sir,					
accou	nt of which the deta No. of Appeal: F.A.	(in words) `	credit of the		
		PERSONAL LEDGER ACCOUNT High Court, Appellate Jurisdiction			
Challa To	n No	The day of 20			
	<u>Local Treasury</u> Imperial Bank of Ir	ndia (Public Accounts Department)			
No. of	Appeal: F.A.M.A.(F	F), S.A.M.A.(S), S.C.A. Rule of 20 `			
Shillor	um of rupees	m advocate for appellant/respondent on accommunity of the Accountant-General, the Registrar, Appellate Jurisdiction, High Court if tenders	, Meghalaya		
,		Accountant			
	Treasury/Imperial B In No Shillo	RECEIPT Bank of India ong of 19			
No. of	Appeal: F.A.M.A.(F	F), S.A.M.A.(S), S.C.A. Rule of 20 `			
•	ligh Court Challan	Advocate for appellant/respondent the sum of rup No Date 20 for credit of the t of the Registrar General, Appellate Jurisdiction, High	Accountant-		

Treasury Officer/Superintendent.

(Civil)
Rule 1, Chapter X

Original Challan	Duplicate Challan	Receipt Challan
Account No.	Account No.	Account No.
Treasury of High Court, Appellate Side Dated 19	Treasury of High Court, Appellate Side Dated 19	Treasury of High Court, Appellate Side Dated 19
By whom On what Amount By wl Brought accountbroug		
Total Rupees	Total Rupees	Total Rupees
 (in figures) Total Rupees (in words)	(in figures) Total Rupees (in words)	(in figures) Total Rupees (in words)
Cashier	Cashier	Cashier
Examined and entered Examina Accountant Acc	ed and entered Exa ountant	nmined and entered Accountant

# FORM NO. 25 (Civil)

To	
	The Registrar, High Court, of Meghalaya Shillong. Rs Appeal No of 20
	Appellants Versus
	Respondents
Sir,	
	Please allow me to withdraw the sum of ` being the surplus amount on nt of the cost of preparation of paper-book in the above appeal deposited on behalf appellants/respondents.  I am authorized by the Vakalatnama filed by me to withdraw the money.
Dated	Yours faithfully, 20 Advocate for the Appellant/Respondent
filed by mention	Shri of 20  Shri advocate for the appellants/respondents, is authorized by Vakalatnama by him to withdraw money from this Court on behalf of the appellants/respondents coned in his application.  Certified that sum of ` (Rupees) only is due for return to the ants/respondents
Refundadvoca	Accountant  d the sum of ` only to the appellants/respondents through his/their ate.  Registrar General

### FORM NO. S.C.1

Notice for grant of certificate

Notice under O. XLV, R.3(2), C.P.C.

1101.00 01.101.1111.10(2), 01.101
No S.C.A.
IN THE HIGH COURT OF MEGHALAYA
(Appellate Civil Jurisdiction)
Application for leave to appeal to the Supreme Court
No of 20
Petitioners to the Supreme Court  Versus  Opposite Party
To The above-named Opposite Party,
Take notice that the above-named petitioners to the Supreme Court have applied to this Court for a certificate that, as regards amount or value or nature, the above case fulfils the requirements of Section 110 of the Code of Civil Procedure, 1908, or that it is otherwise a fit one for appeal to the Supreme Court.
The day of 20 is fixed for you to show cause why the Court should not grant the certificate asked for.
Given under my hand and the seal of the Court this day of 20
Deputy Registrar
<del></del>

#### **APPENDIX-II**

#### FORMS (CRIMINAL)

[Only those Forms which are specifically mentioned in the rules have been incorporated in this Appendix]

### FORM NO. 1

	No	Cr		(CIIIIIII	<del>a</del> i)				
From To	The R	egistrar General	of the High	n Court of	jurisdiction	in Meghalaya,Sh	illong.		
	Dated	lagistrate of the I Shillong the Leference No	20						
Sir,	High (	Court		I am dire	ected to info	rm you that			
	(Crimi	nal)				e margin* which			
	The St	tate		Sessions	Judge of	ne High Court by under of 1898, with a	the		
	-Versu Accuse			view to s Jury bef	setting aside ore whom th	the verdict of the accused/prisor	ner		
	Charged under Sectionof the Indian Penal Code			was tried, has been set down for hearing on the20 or as soon thereafter as the business of the Court will permit, and to request that you will give notice accordingly to the accused/prisoner,					
						e on that you ha	-	ne	
Court.		e material exhibit	ts of the c	ase, if an	y, need not	be sent until ca	lled fo	r by	the
						Yours fait	hfully,		
						Registrar	Genera	al.	
	Memo	No	Cr						
inform	Copy nation.	forwarded to	the Gov	ernment	Advocate,	Meghalaya,Shill	ong,	for	his
		High Court			By ord	er of the High Co	ourt		
		The 20			Rec	gistrar General.			
						,			

### FORM NO. 2 (Criminal)

No Cr. From The Registrar Gener	ral of High Court of Judicature in Meghalaya, Shillong
To The Magistrate of th	ne District of Dated the 20
(Death Reference N	o and Appeal No of 20 Sir,
HIGH COURT (Criminal)	The Sessions Judge of having referred to this Court for confirmation under the Code of Criminal Procedure, the proceedings of this Court, dated the
2. You are a directed.	Iso requested to intimate to me hereon that notice has been served as  Yours faithfully,
	Registrar General
Memo No Copy forwarded to t High Court Criminal Section The 20	the Government Advocate, Meghalaya, for his information. By order of the High Court
	Registrar General.

# FORM NO. 3 (Criminal)

No		Cr	
	From The Registrar General of t	he High Court of Judicature	in Meghalaya, Shillong
То	The District Magistrate of Advocate for Appellant(s) Dated 20 (Appeal No of 20	·	
	lon'ble ustice	of the Court's order,	ward herewith a copy dated the And est you to take notice) hally noted* is set the day of hereafter as the rt will permit (and to I give notice thereof and report actual me before the date
convio	eal of appellants cted under S e I.P.C. and sentenced by the e of On	ne Session	Yours faithfully,
The	20		Registrar General
to the	e District Magistrate of Il release the appellant(s)		ding the hearing of the appeal, on bail to satisfaction of the
	High Court: Criminal Section		By order of the High Court
	The 20 Memo No	Cr	Registrar General

Copy forwarded to the Sessions Judge of...... For his information and with a request that he will forward the papers of the case, including the Magistrate's commitment record, at once. Should they not be dispatched so as to reach this office on or before the ..... and explanation of the delay should be given

explanation of the delay should be given	
2. The material exhibits of the case, i Court.	f any, need not to sent until called for the
High Court Criminal Section The 20 Memo No Cr	By order of the High Court Registrar General
forwarded to the Government Advocate, Megh	Court's order, dated the 20
High Court. Criminal Section	By order of the High Court
The 20	Registrar General

# FORM NO. 4 (Criminal)

Form:	
•	eaker of the House of People, ent House, New Delhi.
	airman of the Council of States, ent House, New Delhi.
-	eaker, Legislative Assembly, aya, Shillong.
Dated t	the
Subject	: (Description of the case)

Sir,

In the above proceeding, the applicant/opposite party proposes to rely upon the documents specified in the Annexure, which are in custody of the House of People/Council of States/Legislative Assembly. I have to request you to move the House, if you have no objection, to grant leave for the production of documents in the High Court and, if such leave granted, to arrange to send the documentary certified copies of the documents so as to reach the Court on or before....... by registered post (A.D.) or through an officer in the Secretariat of the House.

Registrar General, High Court of Meghalaya

ANNEXURE (Documents to be specified here)

# FORM NO. 5 (Criminal)

	• • • • • • • • • • • • • • • • • • • •
	Form:
	To: Speaker of the House of People, Parliament House, New Delhi.
	The Chairman of the Council of States, Parliament House, New Delhi. The Speaker, Legislative Assembly, Shillong.
	Dated the
	Subject : (Description of the case)
Assem the sa	Sir, In the above proceeding, the applicant/opposite party proposes to examine an officer in the Secretariat of the House of People/Council of States Legislative ably, as a witness in regard to matters specified to grant leave for the examination of aid officer in the High Court, and, if such leave is granted to direct the officer to r in the Court at 10 A.M. on

Yours faithfully, Registrar General, High Court of Meghalaya

ANNEXURE (Documents to be specified here)

# FORM NO. 6 (Criminal)

		No.			Cr	
From	The Registrar Ge Shillong	eneral,	High C	Court of	<sup>-</sup> Meghalaya	
То	The Magistrate/I The District of Date	ted the	·	20		
High (	Court:					
Crimii	nal					
	Present: The Ho	n'ble M	1r.	Ur	nder the Code of	
	Justice and	The Ho	on'ble	Cr	iminal Procedure, I am	n directed
	Mr. Justice *	Appeal	of	to	forward herewith a co	py of the
		I <i>ppella</i>	nt	Co	ourt's order dated the .	and to
convi	cted under Section	7 <b>.</b>	inf	orm yo	ou (request you to take	<b>=</b>
	I.P.C. and senter	nced b	y the	no	tice) that the case ma	rginally*
	Sessions Judge of	of		no	ted is set down for he	aring on
	on the 2	0		da	y of 20 or	as soon
				th	ereafter as the busines	s of the
				Co	ourt will permit. As the	appellant
				is	confined in the	Jail,
				th	e District Magistrate of	: 
				ha	s been requested to h	ave the
				no	tice served upon on.	

Yours faithfully Registrar General Memo No. ..... Cr .....

Copy forwarded to the District M	lagistrate of with a request that he will have
notice of the date of hearing the appeal	served upon appellant, and intimate (to this notice
hereon) that he has done so.	
High Court:	By order of the High Court
Criminal Section	
The 20	Registrar General
Memo No Cr	
Copy forwarded to the Sessions	Judge of for his information and with a
request that he will forward the papers	of the case including the Magistrate's commitment
record at once. Should they not dispa	tched so as to reach this office on or before the
20 and explanation of	the delay should be given.
2. The material exhibits of the case	se, if any, need not to be sent until called for by the
High Court.	
High Court Criminal Section	By order of the High Court
	Registrar General
The 20	
Memo No Cr	
Copy, together with a copy of t	he Court's order, dated the 20
forwarded to the Government Advocate,	Meghalaya for his information.
High Court Criminal Section	By order of the High Court
The 20	Registrar General

(Criminal)

# IN THE HIGH COURT OF MEGHALAYA Criminal Appellate/Revision Jurisdiction

Criminal No. ..... of ...... 20 .....

	Mr./Messrs		
	For Accused/Petitioners/Appellants		
	Mr./Messrs.		
	For Opposite Party/for the State		
	*This reference is accepted/rejected.		
	We direct that the accused/petitioners/a	appellants named be	e at once released
and if	on bail the bail bond cancelled,	•	
	be at once released on bail,		
	be called upon to surrender forthwith	to his/their bail to serve o	out the (remainder
*of th	e) sentence imposed upon him them be		•
	(1) that he/they has/have been sentence		
	(2) that the sentence of death passed o	•	rmed.
	(3) that the sentence of death pass		
transp	portation for life,	,	
	(4) that the sentence of death passed	l on him/them has been a	alerted to rigorous
impris	conment for Years,	•	J
•	5. that he has/they have been sentence	s to	
	6. that the sentence(s) passed on him/t	hem has/have been confirm	ned,
	7. that the sentence(s) passed on him/t		
	Judgment follows:	•	
	Dated the 20	Judge	Judge
	Memo No Cr	J	J
	Copy forwarded the Sessions Judge,	/Chief Judicial Magistra	te of
/Sub-I	Divisional Judicial Magistrate of		
•	-		
	*An acknowledgment of the receipt of	the Court's order by teleg	raph is requested.
The a	ctual date of surrender or release must	be reported within a weel	k of the receipt of
this.		•	·
	High Court	By order of the High	h Court
	Criminal Section	_	
	The 20	Registrar Ge	neral
		-	

(Criminal)

_	No	Cr
From To	The Registrar General of the High	Court of Meghalaya
10	The District Magistrate of  Dated the 20	
	High Court (Government Appeal	No. 20 .)
	The Hon'ble Mr. Justice	With reference to the accompanying
		copy of petition of appeal, filed by the
	The Hen/ble My Tueties	Superintendent and Remembrancer of
	The Hon'ble Mr Justice	Legal Affairs, Meghalaya on behalf of the Government of Meghalaya under Section
		417 of the Code of Criminal Procedure, in
		connection with the case noted on the
	TI 6	margin, I am directed to forward
	The Government of	herewith a copy of the Court's order dated 20 and to inform you
	Appellant	under Section 422 of the said Code that
		the appeal has been set down for hearing
	Versus	on the 20 or as soon thereafter
		as the business of the Court will permit, and to request that you will give notice
	Respondent	thereof that you have done so.
	Convicted to on offence under	,
	Section IPC by the	
	Magistrate of On the 20 and acquitted on appeal by	
	the Session Judge of on	
	the 20	Yours faithfully
		Registrar General

Memo No.	Cr.	
for his consideration High Court, Criminal Section Dated Memo No Copy, togethe	20er with a copy of the Cour	By order of the High Court  Registrar General  Cr  t's order, dated 20 forwarded to
	ocate, Meghalaya for his i	information.
High Court Criminal		By order of the High Court
The20		Registrar General
	FORM (Crim IN THE HIGH COUR	ninal)
	(Criminal Appell	late Jurisdiction)
Appeal No	of 20 The S Ver	
	Title PAR (This file must be p	RT I
	sion of High Court sit in the Records Room	

(Criminal)

# IN THE HIGH COURT OF MEGHALAYA (Criminal Appellate Jurisdiction)

Title Page
PART II
(This file must be destroyed at the end of three years)

The above period shall be calculated from the date of the final order.
Appeal No of 20
The State
Versus
Appellant
Date of decision of High Court
Date of deposit in the Record Room

(Criminal)

Revision No of 20
Opposite Party
Title Page PART I (This file must be preserved for ever)
Date of decision of High Court  Date of deposit in the Record Room

(Criminal)

Revision No of 20
Petitioners  Versus  Opposite Party
Title Page PART II (This file must be destroyed at the end of 3 years)
The above period shall be calculated from the date of the final order.  Date of decisions of High Court  Date of deposit in Record Room

(Criminal)

Revision No of 20
Petitioner VersusOpposite Par
Title Page PART I (This file must be preserved for ever
Date of decision of High Court  Date of deposit in the Record Room

(Criminal)

Revision No of 20
Petitioner
Versus
Opposite Party
Title Page PART II
(This file must be destroyed at the end of 3 years)
The above period shall be calculated from the date of the final order Date of decision of High Court

(Criminal)

Misc. Case No of 20	
	Petitioners
Versus	
	Opposite Party
Title Page PART I	
(This file must be preserved for	or ever)
Date of decision of High Court  Date of deposit in the Record Room	

(Criminal)

# IN THE HIGH COURT OF MEGHALAYA (Criminal Appellate Jurisdiction)

Title Page PART II

(This file must be destroyed at the end of 3 years)

Misc. Case No of 20	er
Petitioner	
Versus	
Opposite Party	
Date of decision of High Court  Date of deposit in the Record Room	

(Criminal)

Reference under Section, Code of Criminal Procedure No of 20
The State Vs
Accused
Title Page PART I (This file must be preserved for ever
Date of decision of High Court  Date of deposit in the Record Room

(Criminal)

Reference under Section 366, Code of Criminal Procedure No of 20
The State
Versus
Accused
Title Page
(PART II)
(This file must be destroyed at the end of 3 years)
The above period shall be calculated from the date of the final order Date of decision of High Court  Date of deposit in the Record Room

(Criminal)

IN THE HIGH COURT OF MEGHALAYA (Criminal Appellate Jurisdiction)
Reference under, Code of Criminal Procedure

No and Appeal N	
	The State
	Versus
	Accused
	Title Page PART I
(This fil	e must be preserved for ever)
Date of decision of High Cou	ırt
Date of deposit in the Recor	d Room

(Criminal)

IN THE HIGH COURT OF MEGHALAYA
(Criminal Appellate Jurisdiction)
Reference under, Code of Criminal Procedure.
No and Appeal No of 20

(Criminal)

plainant
used
er)

(Criminal)

Reference under, Code of Criminal Procedure.
No of 20
Complainant
Versus
Accused
Title Page
PART II
(This file must be destroyed at the end of 3 years)
The above period shall be calculated from the date of the final order Date of decision of High Court  Date of deposit in the Record Room

To The Officer-in-charge of or	
To	ate Side, on ne day to be shall in the y, add) and eleased, you
Dated this day of 20 Registrar Ge	neral

The Officer -in- charge of the (name of asylum), or to (name
of officer) in charge of B.C. an alleged lunatic.
You are hereby required to have the body of B.C., now a prisoner in the
name of jail) or now in custody at the (name of Jail) or now in custody at the (name of asylum) or now in charge, under safe sure conduct before the High
Court, on its Appellate Side, on the day and ofnext, by of the clock in
he forenoon of the same day there to be dealt with according to law, and unless the said
3.C., shall then and there by the said Court be ordered to be discharged, cause him, after
he said Court shall have dispensed with his further attendance, to be conveyed under safe
and sure conduct, back to the said jail (or asylum or other custody).
Dated day of20
Deputy Registrar

#### FORM NO. 25

10	
The Officer-in-charge of	
You are hereby required to have the body of	n its Appellate Jurisdiction, on ne forenoon of the same day now pending before the said all Then and there ourt shall have dispensed with
Dated day of20	Registrar General

0
The Officer-in-charge of the
You are hereby required to have the body ofnow a prisoner in the under safe and sure conduct before the officers assembled at a Court-martial
or before the Commissioner) at on the day of next, by of
e clock in the forenoon of the same day for the trial of the said) or there to give
stimony in certain trial now pending before the said Court-martial, or the said
ommissioner against of as the case may be), and after the trial of the said or after the said shall then and there have given his testimony
efore the said Court-martial (or the said Commissioner) or the said Court-martial (or the aid Commissioner) shall have dispensed with further attendance, cause him to be proveyed, under safe and sure conduct, back to the said
miveyed, under sare and sare conduct, back to the sala
Dated day of 20
Registrar General

(Criminal)

#### Form of Warrant

#### IN THE HIGH COURT OF MEGHALAYA

(Criminal Appellate Jurisdiction)

То
The Officer-in-charge of the
You are hereby required to have the body of now a prisoner in the
to be conveyed, under safe and sure conduct, to the jail at and on or
before the $\ldots$ day of $\ldots$ made or to the Officer-in-charge of such jail to be
kept by him there in intermediate custody for the purpose of trial before the High Court in
the exercise of Appellate Criminal Jurisdiction at the next sitting to be held at
Dated day of 20
Registrar General